GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA

UNSTARRED QUESTION NO. 3376

TO BE ANSWERED ON THE 9th AUGUST, 2021

'CPSE's Dispute'

3376. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of FINANCE be pleased to state:-

- (a) whether the Government has created Administrative Mechanism for Resolution of CPSE's Disputes (AMRCD) and if so, the details thereof;
- **(b)** the number and details of cases resolved by AMRCD year-wise, Ministry-wise and Public Sector Undertakings (PSUs)-wise during the last three years;
- **(c)** whether the Government is aware of the fact that the disputes of merging PSUs are pending and are unresolved;
- (d) if so, the details thereof, and if not, the details of unsettled dispute of Hindustan Steel and Consultation Ltd (HSCL) and National Thermal Power Corporation (NTPC), Kahalgaon; and
- **(e)** whether the Ministry is aware of the fact that under the newly created AMRCD the arbitration of merging PSU's are ignored by the parent PSU and if so, the details thereof along with the steps taken by the Government as a guardian of AMRCD?

ANSWER

THE MINISTER OF STATE FOR FINANCE (DR. BHAGWAT KISHANRAO KARAD)

(a) & (b): Yes Sir. The guidelines on Administrative Mechanism for Resolution of Commercial Dispute (AMRCD) were issued on 22nd May 2018 by Department of Public Enterprises (DPE) for resolution of commercial disputes between Central Public Sector Enterprises (CPSEs) inter se and also between CPSEs and Government Departments / Organisations. Under the AMRCD, the dispute resolution falls within the domain of the concerned administrative Ministries / Departments to which the disputing CPSEs / Parties belong. The Secretaries of respective Ministries / departments of the disputing parties and Secretary, Legal Affairs are members of the AMRCD mechanism at the first level of dispute resolution. The appeals, if any, are to be decided at the second level by the Cabinet Secretary. As per the current information available in DPE, the details of the 13 cases decided so far in respect of CPSEs of six Ministries under AMRCD are annexed.

- (c & d): Resolution of commercial disputes falls within the domain of the concerned administrative Ministries / Departments to which the disputing CPSEs / Parties belong. In case the two disputing CPSEs belong to the same Ministry / Department, the dispute resolution mechanism comprises of Secretary of the administrative Ministry / Department, Secretary (DPE) and Secretary (Legal Affairs). Three cases of HSCL, a company acquired by NBCC (India) Limited is pending under AMRCD. HSCL has submitted three proposals under AMRCD mechanism two relating to HSCL Vs Central Coalfields Limited and one relating to HSCL Vs NTPC, Kahalgaon. The proposal of HSCL Vs NTPC, Kahalgaon with complete supporting documents needed for preparation of the proposal for AMRCD was received on 05-08-2021 in Ministry of Housing & Urban Affairs (MHUA).
- (e) The administrative Ministries / departments of the disputing CPSEs are regularly sensitized about the need to resolve the pending disputes within the stipulated time lines given in the guidelines issued on 18th May, 2018. The last such reference to such Ministries / departments was sent on 20th July, 2021 and a meeting was also held on 5th August, 2021.

ANNEXURE Statement referred to in reply of part (a) & (b) of Lok Sabha USQ No. 3376 for 09-08-2021 on CPSE's Dispute. Sr. No. **Ministry** Claimant Respondent **Date of Resolution** MINISTRY OF HINDUSTAN CENTRAL COALFIELDS 07/09/2018 1 1 **HOUSING & STEELWORKS** LTD., **URBAN AFFAIRS** CONSTRUCTION LTD. 2 HSCC (INDIA) LTD. OIL INDIA LTD., 06/12/2018 3 2 MINISTRY OF NATIONAL SMALL UNITED BANK OF INDIA 16/07/2019 MICRO SMALL & **INDUSTRIES** (UBI), KOLKATA **MEDIUM CORPORATION ENTERPRISES** LTD. MINISTRY OF **ENGINEERS INDIA ENGINEERING PROJECTS** 25/06/2018 4 3 PETROLEUM & (INDIA) LTD., LTD. NATURAL GAS 5 **INDIAN OIL DREDGING** 08/07/2019 CORPORATION **CORPORATION OF INDIA** LTD. 6 NTPC VIDYUT VYAPAR 20/12/2018 NIGAM LTD., 7 4 MINISTRY OF **NATIONAL** Maharashtra State 05/02/2019 **SOCIAL JUSTICE & HANDICAPPED** Handicapped Finance and **EMPOWERMENT** Development, Department FINANCE & of Social Justice and **DEVELOPMENT CORPORATION** Special Assistance, Govt of Maharashtra Corporation Pudhucherry Corporation for 29/07/2019 8 Development of Women and Differently Abled Persons Ltd. (PCDWDAP), Department of Social Welfare, Govt. of Pudhucherry Chhattisgarh Nishakatjan 17/07/2019 9 Vitt Evam Vikas Nigam. Department of Social Welfare, Govt. of Chhattisgarh Department of Social 17/07/2019 10 Security & Welfare, Govt. of Nagaland Department of Social 17/07/2019 11 Security & Welfare, Govt. of Nagaland 12 5. MINISTRY OF Department of Agriculture & 05/09/2019 **NATIONAL ELECTRONICS & INFORMATICS** Cooperation Farmers **INFORMATION CENTRE SERVICES** Welfare (DACFW) **TECHNOLOGY INCORPORATED** MINISTRY OF NTPC LTD MECON LTD. 13 6 18/11/2019

POWER